

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1325 OF 2019 IN  
DFR NO. 2207 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**D.B. Power Limited ..... Appellant(s)  
Versus  
TANGEDCO & ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vineet Tayal

Counsel for the Appellant(s) : Mr. S. Vallinayagam for R-1

**ORDER**

**IA No. 1325 of 2019 - (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**DFR NO. 2207 OF 2019**

List the matter on **31.07.2019**, subject to curing the defects.

**(S.D. Dubey)  
Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)  
Chairperson**